

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**CIVIL SECRETARIAT,**

\*\*\*

**Notification**  
**Srinagar, 9<sup>th</sup> June, 2025**

**S.O 153.** In exercise of the powers conferred by article 234 of the Constitution of India, the Lieutenant Governor in consultation with the High Court of Jammu and Kashmir and Ladakh and the Jammu and Kashmir Public Service Commission hereby makes the following amendments in the Jammu and Kashmir Civil Service (Judicial) Recruitment Rules, 1967 notified vide SRO-5 dated 04.01.1968; namely :—

- (i) For rule 11, the following rule shall be substituted, namely:-

**“11. Syllabus**

The syllabus and the rules relating to the examination shall be as in Appendix “A” and “B”;

- (ii) For rule 12, the following rule shall be substituted; namely:-

**“12. Papers**

The written (main) examination shall include compulsory and optional papers and every candidate shall take all the compulsory papers and three out of the optional papers mentioned in Appendix “B”. The total number of marks and the time fixed for each paper are given in the aforesaid Appendix.”

- (iii) In rule 38, for the words ‘Appendix B’, the words ‘Appendix C’ shall be substituted; and
- (iv) For Appendices, appended to the Jammu and Kashmir Civil Service (Judicial) Recruitment Rules, 1967, the following Appendices shall be substituted; namely:-

*15/6/25*

## **“ APPENDIX-A**

### **SYLLABUS FOR J&K CIVIL SERVICE (JUDICIAL) COMPETITIVE PRELIMINARY EXAMINATION**

**PAPER-A** (225 marks, time duration- 2 hours)

- a. General Knowledge
- b. Indian Constitutional Law
- c. The Bharatiya Nagarik Suraksha Sanhita, 2023.
- d. The Bharatiya Sakshya Adhiniyam, 2023
- e. The Bharatiya Nyaya Sanhita, 2023.
- f. The Limitation Act, 1963

**PAPER-B** (225 marks, time duration- 2 hours)

- a. General Financial Rules, 2017.
- b. The Jammu and Kashmir Service Regulation, 1956 (Chapters III to XIII and XXII and XXIII)
- c. Rules and Orders for the Guidance of Subordinate Courts (Civil and Criminal) and Circular Orders issued by the High Court.
- d. The Code of Civil Procedure, 1908
- e. The Registration Act, 1908
- f. The Transfer of Property Act, 1882
- g. The Jammu and Kashmir Residential and Commercial Tenancy Act, 2012.

## **APPENDIX-B**

### **SYLLABUS FOR J&K CIVIL SERVICE (JUDICIAL) COMPETITIVE MAIN EXAMINATION**

NOTE:-

- (I) Each paper carries 100 marks.
- (II) Time for each paper is three hours.

#### **COMPULSORY PAPERS**

##### **Paper I**

- a) English Essay

- b) Translation from English into Urdu or Hindi and vice versa.
- c) Precis.

## **Paper II**

- a) General Knowledge
- b) Indian Constitutional Law

## **Paper III**

- a) The Bharatiya Nagarik Suraksha Sanhita, 2023.
- b) The Bharatiya Sakshya Adhinyam, 2023.
- c) The Bharatiya Nyaya Sanhita, 2023.

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## **Paper IV**

- a) General Financial Rules, 2017.
- b) The Jammu and Kashmir Service Regulation, 1956 (Chapters III to XIII and XXII and XXIII)
- c) Rules and Orders for the Guidance of Subordinate Courts (Civil and Criminal) and Circular Orders issued by the High Court.

## **Paper V**

- a) The Code of Civil Procedure, 1908
- b) The Limitation Act, 1963
- c) The Registration Act, 1908

## **Paper VI**

- a. The Transfer of Property Act, 1882
- b. The Jammu and Kashmir Residential and Commercial Tenancy Act, 2012.

## **OPTIONAL PAPERS**

### **Paper I**

- a) Hindu Law
- b) Mohamadan Law

## **Paper II**

- a) Law of Companies
- b) Insurance Law

## **Paper III**

Principles of Equity including the Law of Trusts and Specific Relief.

## **Paper IV**

- a) The Indian Contract Act, 1872
- b) Law of Torts

## **Paper V**

- a) Suits Valuation Act, 1887.
- b) Court Fee Act, 1870
- c) The Indian Stamp Act, 1899.
- d) Excise Act and Rules.

## **Paper VI**

- a) Land Revenue Act
  - b) The Right to Fair Compensation and Transparency in Land Compensation, Rehabilitation and Re-settlement Act, 2013.
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## APPENDIX-C

### REGULATIONS FOR THE MEDICAL EXAMINATION OF CANDIDATES FOR ADMISSION TO THE JAMMU AND KASHMIR CIVIL SERVICE (JUDICIAL)

**These regulations are intended merely for the guidance of Medical Board and not meant to restrict their discretion in any way.**

1. To be passed medically fit for admission to the Jammu and Kashmir Civil Service (Judicial) a candidate must be in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of his duties and member of the service.
2. The following conditions will be observed in connection with the test for acuteness of vision.

#### **VISION OF CANDIDATE**

- (a) No candidate will be accepted whose vision is less than
- |               |                |
|---------------|----------------|
| Better eye    | Worse eye      |
| v=6/6 Reads 6 | v-6/12 Reads 1 |

Spectacles will be allowed for either upto plus 5 (D or minus 5) D provided that there are no morbid changes in the funds.

- (b) In myopia if there is a posterior staphyloma the spectacles must not exceed 2.5 D in either eye.
- (c) In case of astigmatism the combined lenses must not exceed 5 Diopters and there should be no funds changes.
- (d) Squint or any other morbid condition of the eyes of the lids of either eye liable to the risk of aggravation or recurrence will cause the rejection of the candidate.
- (e) Each eye must have a full field of vision as tested by hand movement.
- (f) Any defect in colour vision will be noted but will not cause rejection of the candidate.
- (g) In case of doubt of serious abnormality the opinion of the ophthalmic specialist will be obtained.
- (h) No candidate will be accepted whose standard of vision does not come upto the specified requirements without the use of constant glasses.

3. The urine (passed in presence of the Examiner) should be examined and the result recorded.
4. The following additional points should be observed:-
- (a) That the candidate's hearing in each ear is good and that there is no sign of disease of the ear;
  - (b) That his speech is without impediment;
  - (c) That his teeth are in good order and that he is provided with dentures where necessary for effective mastication (well filled teeth will be considered as sound);
  - (d) That his chest is well formed and his chest expansion sufficient and that his heart and lungs are sound;
  - (e) That there is no evidence of abdominal diseases;
  - (f) That he is not ruptured;
  - (g) That he does not suffer from phrocelia a severe degree of varicocele varicose voins or pile.
  - (h) That his limbs, hands and feet are well formed and development that there is free and perfect motion of all his joints;
  - (i) That he does not suffer from any inverterate skin;
  - (j) That there is no congenial malformation or defect;
  - (k) That he does not bear traces of acte or chronic disease pointing to an imparity constitution;
  - (l) That he bears marks of efficient vaccinations and evidence or revaccination within the last 12 months.

When any defect is found it must be noted in the certificate and the medical examination should state his opinion whether or not it is likely to interfere with the efficient performance of the duties which will be required of the candidate. If the condition is remediable by operation it should be stated.

The following intimation is made for the guidance of the Medical Examiner:-

- (1) In the medical examination of the candidates Medical Officers are specially required to use tact and judgment and to take proper precaution to secure privacy with the object of removing any objection which may be made by individual to stripping.
- (2) Should a candidate object to the exposure of his person for detection of haemorrhoids, veneral diseases, hernia and disease of the testicles; scrotum and rectum the candidate must if this

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examinations in his case is in the opinion of the board necessary be rejected.

- (3) The opinion of the board accepting or rejecting a candidate is final and cannot be questioned on any ground. The board is debarred from disclosing to any candidate permanently unfit the reasons for his rejection. In these cases their opinion and report is to be treated as strictly confidential and for the information of Government only. Where however, the Board detects temporary defects amenable to treatment the candidate may be so informed in order that he may have the defect remedied and present himself for re-examination.
- (4) No person will be deemed qualified for admission to the service unless he satisfies the Government that he has no disease constitutional affection or bodily infirmity unfitting him or likely to unfit him for that service.
- (5) It should be understood that the question of fitness involves the future as well as present and the main object of medical examination is to secure continuous effective service and in the case of candidates for permanent appointment to prevent early pension or payment in case of premature death. it is at the same time to be noted that the question is one of the likelihood of continuous, of effective service and that the rejection of candidate need not be advised on account of the presence of a defect which is only a small proportion of cases is found to interfere with continuous effective service.

*Section*

**The candidate must make the statement required below prior to his medical examination and must sign the declaration appended thereto. His attention is specially directed to the warning contained in the note below:-**

- (1) State your name in full
- (2) State your age and birth place

- (3) (a) Have you ever had smallpox in intermittent or any other fever, enlargement of glands, spitting of blood, asthma, inflammation of lungs, heart disease, fainting attacks, reumatism or appendicitation.
- (b) Any other disease or accident requiring confinement to bed and medical or surgical treatment, or
- (c) Have you ever been rejected by a Medical Board or a duly constituted Medical Authority.
- (4) When were you last vaccinated?
- (5) Have you or any of your nearer relations been effected with consumption scorefuls, gout, asthma, fits epilepsy or insanity?
- (6) Have you suffered from any or nervousness due to over work or any other cause.
- (7) Furnish the following particulars concerning your family.

*Recd*

I	II	III	IV
Father's age if living and state of health.	Father's age at death and cause of death	Number of brothers living, their ages and state of health.	Number of brothers dead, their ages and cause of death.
V	VI	VII	VIII
Mother's age if living and state of health.	Mother's age at death and cause of death	Number of sisters living their ages and state of health.	Number of sisters dead, their ages and cause of death.

I declare all the above answers to be to the best of my belief, true and correct and accept the finding of the Board as final.

Candidate's signature

### Medical Examiner's Report

	Question	Answer	Remarks
1.	Has the declaration of the preceding page been signed by the candidate?		
2.	Is there any evidence of malformation congenital or acquired?		
3.	Is he free from scars and has he the full use of all limbs?		
4.	Are there any indications of a decided cachectic or diathetic state of constitution?		
5.	Are there any signs of disease of the nervous system?		
6.	Is the hearing good? Is there any sign of disease of the ears?		
7.	Has the candidate been vaccinated within the last 12 months?		
8.	What is the candidate's vision? R.E.V. with glass reads L.E.V with glasses. Spectacles, if any, R.E.L.E.		
9.	Is the candidate free from stammer or other serious defect of speech?		
10.	Are there any signs of disease of the bones, joints or parts connected therewith?		
11.	Is there any important affection of the skin?		
12.	(a) Are the heart and arteries healthy? (b) Blood pressure- Systolic/Diastolic?		
13.	Has the candidate's haemorrhoids, varicoele or other affection of veins?		
14.	Is there any sign of disease of the digestive organs?		
15.	Are there any signs of disease of the		

*Neeta*

- respiratory organs?
16. Is the candidate free from rapture?
17. Is there any indication of disease of the genital organs?
18. Is the Urine free from \_\_\_\_\_  
(1) Albumen (2) Sugar 1.  
2.
- Is the urine otherwise normal?
19. Is there anything in the health of the candidate likely to render him unfit for the efficient discharge of his duties in the service for which he is a candidate?
20. Do you consider the candidate in all respects qualified for the efficient and continuous discharge of his duties in the service for which he is a candidate?

Height without shoes, Girth of chest  
(full inspiration).

Weight President

Dated Member

Member

NOTE 1:- The candidate will be held responsible for the accuracy of the above statement. By willfully suppressing any information he will incur the risk of losing the appointment and if appointed of forfeiting all claims to superannuation allowance or gratuity.”

**By order of the Lieutenant Governor.**

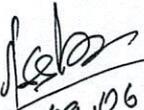
Sd/-  
(Achal Sethi)  
Secretary to Government  
Dated. 09-06-2025.

No: Law-Jud/109/2021-10.

**Copy to the:**

1. Financial Commissioner (Additional Chief Secretary) Home Department.
2. Principal Secretary to the Lieutenant Governor, J&K, Jammu.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Commissioner Secretary to Government, General Administration Department.
5. Registrar General, High Court, of Jammu and Kashmir and Ladakh.

6. Secretary, Law and Justice, Union Territory of Ladakh.
7. Secretary, Jammu and Kashmir Public Service Commission. This is with reference to his letter No. Reference No. JKPSC/DPS/37/2025-05(7702215) dated 04-06-2025.
8. Director, Archaeology, Archives and Museums, J&K,
9. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
10. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
11. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
12. I/C Website, Department of Law, Justice & PA.
13. S.O Section, Department of Law, Justice & PA (w. 7. s.c).
14. Concerned file.

  
09.06.25

**(Ashish Gupta)**  
Special Secretary to Government